GOVERNMENT OF INDIA FINANCE LOK SABHA

UNSTARRED QUESTION NO:2511 ANSWERED ON:07.12.2012 LAUNCHING OF IPO Singh Shri Sushil Kumar

Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that an infrastructure wing of telecom operator is in the process to launch its IPO (Initial Public Offering) shortly;

(b) If so, the details thereof;

(c) whether Securities and Exchange Board of India (SEBI) has done its scrutiny on the IPO prospectus and are satisfied of its disclosures;

(d) if so, the details thereof;

(e) whether any complaints have been received by SEBI and other agencies on the proposed IPO; and

(f) if so, the details of the same and the action taken by SEBI on the complaints?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA)

(a) Yes Sir.

M/s. Bharti Infratel Ltd (BIL), telecommunication infrastructure wing and a subsidiary of M/s Bharti Airtel Ltd filed Draft Red Herring Prospectus (DRHP) with Securities and Exchange Board of India (SEBI) on September 14, 2012 for the proposed public issue of 188,900,000 equity shares.

(b) The details of the issue are as follows:

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Name of Issuer Company
                          Bharti Infratel Ltd.
Name of die Coordinating Lead Manager
                                        Standard Chartered Securities (India) Ltd
Date of incorporation
                        November 30, 2006
                  IPO [Fresh Issue + OFS] of 188,900,000
Tyepe of issue
       equity shares {Fresh issue of 14,62,34,112
       shares OFS of 4,26,65,888 shares}
Type of Instrument
                     Equity Shares
Date of receipt of offer document
                                  September 14,2012
Fixed price/book built
                          Book built
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Objects of the issue and funding Offer for sale by Selling shareholders Requirements

Offer for sale by No. of Compassvale 30,046,400 No. of equity shares offered 6,009,280 GS Strategic 3,605,568 Anadale 3,004,640 Nomura Eligibility Norms Eligible under regulation 26(1) of the SEBI (ICDR) Regulations, 2009 Pre issue promoter holding as a % 86.09% of pre issue paid up capita! Post issue promoters holding as a% 79.42% of pose issue paid up capital Net Offer to the public (excluding promoters 10% (approx.) Contribution + firm allotment + reservations on Competitive basis etc.) as percentage of the Total the post issue paid up capital

(c) & (d) Yes Sir. On scrutiny of the DRHP, SEBI communicated its observations to BRLM as under

4. The present legal and regulatory framework is primarily based on disclosures. The draft offer document is required to contain all disclosures and undertakings specified in the Schedule II of the Companies Act read with SEBI (Issue of Capital and Disclosure Requirements) Regulations, 2009 and also additional disclosures as deemed fit by Merchant Banker to enable investors to make an informed investment decision.

5. SEBI examines the draft offer document with an objective to enhance disclosures. The observations are then prepared and issued to the Lead Merchant Banker to incorporate necessary changes in the offer document in terms of SEBI (Issue of Capital and Disclosure Requirements) Regulations, 2009 (ICDR).

6. Accordingly, SEBI scrutinized the DRHP to check whether the disclosures made therein are adequate or certain additional disclosures are required, in terms of the provisions of ICDR. Upon analysis, SEBI had advised the Book Running Lead Manager (BRLM), inter-alia, to add/update/modify certain disclosures as stated therein.

(e) & (f) SEBI received complaints in respect of the DRHP from 6 Hon'ble Members of Parliament (MP) and 3 other individuals. These were forwarded to the BRLM for necessary action. Thereafter, the complaints and replies received from the BRLM on the complaints were analyzed by SEBI. Wherever, there were requirements of additional disclosures, SEBI has advised the BRLM to make these disclosures in the DRHP